

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 8

MA 2070/2019 CA 3009/2019 CA 93/2021 IA 100/2021 CA 233/2021 CA 296/2021 CA 361/2021 CA 362/2021 CA 364/2021 CA 417/2021 CA 427/2021 CA 2/2022 CA 9/2022 IA 1/2022 CA 51/2022 CA 136/2022 In CP 3638/MB/2018

CORAM:

SH. K.K. VOHRA

HON'BLE MEMBER (T)

JUSTICE P. N. DESHMUKH (Retd.)

HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **07.04.2022**

NAME OF THE PARTIES: - **Union of India**
V/s
Infrastructure Leasing & Financial Services Ltd & Ors

Appearance (via video-conference):

For the Union of India : Mr. Aditya Sikka, Advocate

For the Applicant CA 364 : Sr. Counsel Mr. Janak Dwarkadas a/w. Ms. Rishika Harish, Mr. Rahul Dwarkadas, Ms. Prachi Dhanani, Ms. Juhi Bahirwani and Ms. Rohini Jaiswal

For the Applicant in CA 417 : Counsel Mr. Aditya Bapat a/w Adv. Hamd Bhati

For the Applicant in CA 296 CA 2 : Mr. Ashish Kamat a/w Mr. Adarsh Saxena, Ms. Drishti Das and Ms. Roma Bhojani

For the Applicant in CA 100 : Nirman Sharma a/w Varun Satiya and Arun Unnikrishnan

For the Applicant in CA 427 : Adv Pulkit Sharma a/w Adv Harsh Kesharia

For the Applicant in CA 136 : Amir Arsiwala and Dhruv Suri, Advocates

For the Applicant in CA 131 : Adv. Rajnni Kuttyy a/w Adv. Kavin Mody

For the Applicant in MAs 361
362 : Mr. Robin Jaisinghani, Counsel i/b Dastur
Kalambi

For the Applicant in CA 51 : Mr Kazan Shroff and Mr Sunil Gangan

For CA 9/2022 : Sr. Counsel Shiraz Rustomjee, Ryan
D'souza, Shreya Parikh, Anjali Shah,
Advocates.

For the Respondent 21 & 22
(In CAs 131, 396) : Mr. Suddhasattwa Roy

For the Respondent 326
In MA 2070 : Sr. Counsel Mr. Janak Dwarkadas a/w.
Ms. Rishika Harish, Mr. Rahul Dwarkadas, Ms.
Prachi Dhanani, Ms. Juhi Bahirwani and Ms.
Rohini Jaiswal

For the Respondent 329
In MA 2070 : Mr. Dinesh Purandare i/b Mr. Nikhil
Dongre

For the Respondent 332
In MA 2070 : Adv. Chirag Naik a/w Adv. Vaijayanti
Sharma, Adv. Aakanksha Luhach,

For the Respondent 329, 335
In MA 2070 : Mr. Dinesh Purandare, Ms. Khushali
Palrecha & Mr. SS Jan, Mr. Kunal Mehta

For proposed Respondent 321 : Adv Gauri Joshi

For the Respondent 328, 329
In MA 2070 : Mr. Kunal Mehta, Ms. Khushali Palrecha &
Mr. SS Jan, Mr. Dinesh Purandare

For the Respondent 330 : Adv. Mayuresh Ingale

For proposed Respondent 334 : Sr. Adv. Gaurav Joshi, a/w Mr. Sameer
Bindra

For proposed Respondent 323
324 : Mr. Robin Jaisinghani , Counsel I/b Dastur
Kalambi

For proposed Respondent
337, 338, 339, 341 : Mr. Robin Jaisinghani , Counsel I/b Dastur
Kalambi

For the Respondent in CA 3691: Adv. Abhineet Sharma a/w Ishita Bajaj

For the Respondent 325

In MA 2070, IA 1

: Sr. Counsel Navroz Seervai, Vijayendra Pratap Singh, Aditya Jalan, Priyank Ladoia, Raghav Seth, Vanya Chhabra, Anant Narayan Misra, Arnab Ray, Vedant Kapoor

For the Respondent 327

In MA 2070, IA 2

: Sr. Counsel Zal Andhyarujina, Hursh Meghani, Vijayendra Pratap Singh, Aditya Jalan, Priyank Ladoia, Raghav Seth, Vanya Chhabra, Anant Narayan Misra, Arnab Ray, Vedant Kapoor

For the Respondent 17

In CA 396

:Adv. Rajnni Kuttyy a/w Adv. Kavin Mody

For the Respondent 2 in 417 :Adv. Cheryl Fernandes

Rule 11 of NCLT, Section 242(4),241-242 of the Companies Act, 2013

ORDER

MA 2070 CA 361, 362, 364, 51, 427

Ld Advocates for the Applicants who are Respondents in MA 2070/2019 are present and submit that these Applications are filed for raising issue of maintainability of MA 2070. Ld Advocate for the Union of India prays for time to file affidavit in reply to abovesaid Applications. Ld Advocate is directed to serve the copy of the reply to the Applicants in advance, so as to enable the Applicants to file rejoinders if any. Later on, Ld. Counsel for the parties insist for fixing the matter after the summer vacation so as to enable them to file replies and rejoinders. Accordingly, we direct that the Applications be listed on **06.06.22**. All the Applicants are at liberty to file rejoinders.

Registry is directed to place the IAs 102, 118, 119, 122, 97, and IA 2 of 2022 along with IA 122/2022 and MA 2071/2019. List this Applications on **06.06.22**.

CA 296

By consent of Ld. Counsels for the parties, list this matter high on Board on **21.04.22.**

CA 2/2022

We observe that the hard copies of this Application have not been filed on record. Applicant is directed to file two sets of hard copies of this Application. List this matter on **21.04.22.**

IA 100 CA 417, 9/22

List these Applications on **25.04.22.**

CA 136

Issue notice to the Respondent returnable by **06.06.22.** In addition to that, Petitioner is directed to issue notice to the Respondent and to intimate the next date of hearing and to file affidavit of service by the adjourned date.

CAs 3009, 93, 233 and IA 1

List these Applications on **06.06.22.**

Sd/-

K.K. VOHRA
Member (Technical)
Amol

Sd/-

JUSTICE P. N. DESHMUKH
Member (Judicial)